

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
1) Counter filed. Copy served.	<p><del>allowed</del> Despite the fact that the applicant does not have the minimum educational qualification of 8th Class pass, he should be provided with a Group D post on compassionate ground; as his grievance relates to pre 4.3.1999. Respondents are, therefore, directed to provide a Group D post to the applicant on compassionate ground within a period of one month hence.</p>
2) M.A. 840/01 for appr. orders.	<p>The O.A. is allowed as above. No costs.</p>
<u>Bench</u> M 17/10/01	<p><i>Order 27.02.2002</i> MEMBER (JUDICIAL)</p>
1. M.A. 840/01 for orders. A 16.11.2001	<p><u>Order dated 22.4.2002</u></p> <p>In order dated 27.02.2002, Respondents were granted one month's time to provide an employment on compassionate ground to the Applicant. By filing Misc. Application No. 314/02 the Respondents have sought for two months' more time to comply the order dated 27.02.2002 rendered in the present O.A. No. 130/01. To-day Ms. S. L. Patnaik states that by the end of May, 2002, the applicant shall be provided with a compassionate appointment, after following/observing all the formalities.</p>
Free copy of order of 19/11/01 issued to the counsel for both sides. S.O. 20/11/01	<p>Having heard the counsels of both sides, Misc. Application No. 130/02 is allowed with a direction to Respondents to comply the order dated 27.02.2002 by 31.05.2002, as undertaken by Ms. Patnaik, A.S.C. for the Railways that the applicant shall be provided with an engagement by 31.05.2002.</p>
1. Rejoinder not filed. Ans to 29.11.01. R 28.11.01. M 28.11.01.	<p>Hand over copies of order to both sides.</p>
Rejoinder not filed. Bench M 17/11/02	<p><i>Order 22.04.2002</i> MEMBER (JUDICIAL)</p>
Free copies of final order of 27.2.2002 issued to counsel for both sides. S.O.C. 28.1.02	